



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 1270 of 2003
Applicant(s) Ashok Kumar Padhy Respondent(s) Union of India & Ors
Advocate for Applicant(s) M. M. Mital Advocate for Respondent(s)
D. K. Pattnaik
P. K. Nanda

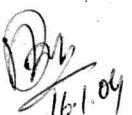
NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9.P.O. for Re 50/- for For Registration Pt.</p> <p>26/12/03</p> <p><i>DK</i></p> <p><i>SO (J)</i> <i>Om</i> <i>26/12/03</i></p> <p><i>DK</i></p> <p><i>SO (J)</i> <i>For Admision</i> <i>on memo</i> <i>26/12/03</i></p> <p><i>DK</i></p> <p><i>26/12/03</i></p>	<p>RECEIVED Dk 26.12.03 By Registered</p> <p><u>1. ORDER DATED 30-12-2003.</u></p> <p>Heard.</p> <p>Having faced a transfer to outside the Bhubaneswar Region of KVS, the Applicant earlier approached this Tribunal in O.A No.549/2000 which was disposed of on 11.4.2001 giving liberty to the Respondents to give due consideration to the grievances of the Applicant. In the present O.A., U/s.19 of the Administrative Tribunals Act, 1985, it is</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. Dr. 30.12.03

Copies of order
alongwith copies of OA
sent to all respondents
and copies of order
prepared for counsels
for both sides.

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the case of the Applicant that while the Respondents gave due consideration to the grievance of similarly placed other teachers of the KVS, the case of the Applicant did not receive due favourable consideration; as a result of which, the applicant is continuing at Kirandul KVS within Jabalpur region of KVS.

In this OA, the applicant has pointed out, apart from the point of discrimination meted out to him, about his personal difficulties like his wife being a State Govt. servant in Orissa and that, he is a perpetual ailing person; being a heart-patient etc. It is the further case of the Applicant that presently steps are being taken to grant annual transfer and that his case needs consideration.

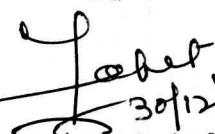
In the said premises, without waisting any time, this O.A. is disposed of at this admission stage by callin upon the Respondents to reconsider the case of the Applicant to post him somewhere within Bhubaneswar region by giving due consideration to the grievance/points raised in the present OA/by treating the averments made in this OA as a representation of the Applicant addressed to the Respondents.

Send copies of this order to the Respondents alongwith copies of this OA; so that the Respondents can give due consideration to the grievance of the Applicant (for his posting within Bhubaneswar region of KVS) well before the annual transfer are taken up. Free copies of this order be also



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given to Mr. D.K.Patnaik, learned counsel appearing for the Applicant and Mr. Ashok Mohanty, Learned Sr. Counsel appearing for the KVS; on whom a copy of this OA has already been served.


30/12/2003
Member (Judicial)